

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1330
ANSWERED ON 09TH FEBRUARY, 2023**

BAN ON 15-YEAR OLD VEHICLES IN DELHI

**1330. SHRI RAVINDRA KUSHWAHA:
SHRI RAVI KISHAN:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government propose to make effective arrangement to implement the ban imposed by the Green Tribunal on plying of vehicles which are more than 15 years old on the roads of Delhi;**
- (b) if so, the details thereof;**
- (c) whether such arrangements are likely to be made in other metro cities and urban areas also; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Hon'ble National Green Tribunal (NGT), Delhi vide its order dated 26-11-2014 passed in O.A. No. 21 of 2014 Vardhaman Kaushik & Ors V/s UOI & Ors has banned all vehicles that are more than 15 years of age to ply in NCT of Delhi and vide its order dated 07-04-2015 passed in O.A. No. 21 of 2014 Vardhaman Kaushik & Ors V/s UOI

directed that all diesel vehicles which are more than 10 years old, will not be permitted on the roads of NCR, Delhi. Hon'ble Supreme Court in WP No 13029/1985 (M.C Mehta vs. UOI) vide its order dated 29.10.2018 directed that all the diesel vehicles more than 10 years' old and petrol vehicles more than 15 years' old shall not ply in terms of the order of the National Green Tribunal dated 07.04.2015.

Consequent to the orders of Hon'ble NGT and Supreme Court of India, the Transport Department, Government of National Capital Territory of Delhi (GNCTD) has so far de-registered 54,42,267 numbers of vehicles (as on 31.01.2023) which includes 10 year old diesel vehicles and 15 years old petrol/CNG vehicles.

The Enforcement Wing of Govt. of NCT of Delhi regularly checks plying of more than 10 year old diesel vehicles and 15 years old petrol vehicles. From 1st January, 2014 to 31st January, 2023, the enforcement branch had impounded 446 numbers of 10 year old diesel vehicles and 12,959 numbers of 15 years' old vehicles (petrol/diesel). The impounded vehicles are further being handed over to Scrappers.

The Govt. of NCT of Delhi had also earlier issued "Guidelines for Scrapping of Motor Vehicles in Delhi, 2018" on 24th August, 2018. GNCTD has further adopted Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 (RVSF) as notified and amended time to time by MoRTH.

(c) and (d) No such proposal is under consideration of this Ministry.
